

(ii) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-47/98]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Annual Report and Accounts of the Rural Electrification Corporation Limited, New Delhi, for the year 1996-97 together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the Working of the above Corporation.

[Placed in Library see No.LT-48/98].

III. (a) Annual Report and Accounts of the Power Finance Corporation Limited, New Delhi, for the year 1996-97, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library See No. LT-49/98]

I. Report and Accounts (1996-97) of the Small Industries Development Bank of India, Lucknow Related Papers

II. Report and Accounts (1996-97) of Export-Import Bank of India, Mumbai and Related Papers

III. Notification of the Ministry of Finance

The Minister of State in the Ministry of Finance and the Ministry of State in the Ministry of Parliamentary Affairs. SHRI R.K. KUMAR: Sir, I lay on the Table—

I (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989:—

(i) Annual Report and Accounts of the Small Industries Development Bank of India, Lucknow, for the year 1996-97 together with the Auditor's Report on the Accounts.

(ii) Review by Government on the working of the above Bank.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-134/98]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export and Import Bank of India Act, 1981:—

(i) Fifteenth Annual Report and Accounts of the Export-Import Bank of India, Mumbai, for the year 1996-97 together with the Auditor's Report on the Accounts.

(ii) Review by Government on the working of the above Bank.

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-135/98]

- III. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs, Act, 1962, together with an explanatory memoranda on the Notifications:—

- (1) GSR No. 535 (E), dated September 11, 1997, regarding exemption to vessels carrying exclusively coastal goods from the provisions of the Section 92, Section 93, Section 94, Section 97, and sub-section (1) of the Section 98 of the said Act.
- (2) GSR No. 645 (E), dated November 11, 1997, regarding exemption to all goods imported into India by the United Nation or an International Organisation for execution of the projections in India.
- (3) GSR No. 664 (E), dated November 24, 1997, publishing the Courier Imports (Clearance) Amendment Regulation, 1997. The providing for enhancement of individual package to 70 kgs and a separate Bill of Entry for clearance of consignment where CIF value is Rupees one lakh or more
- (4) GSR No. 91 (E) dated, February 27, 1998, regarding rescinding the Notification No. 52-Customs, dated 1st February, 1963.
- (5) GSR No. 92 (E) dated, February 27, 1998, regarding exemption to vessels carrying exclusively coastal goods from the delivery of the

advice book on arrival at each port of call.

[Placed in Library See No.4-136/98 for (1) to (5)]

- III (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memoranda on the Notifications:—

- (1) GSR No. 47(E), dated January 22, 1998, seeking to exempt the table services provides by the Advertising Agency to 56 specified diplomatic Missions or members thereof from the whole of service tax leviable thereon.
- (2) GSR No. 48(E), dated January 22, 1998, seeking to exempt the taxable services provided to the UN or an international organisation by advertising agency and courier agency from the whole of service tax leviable thereon.

[Placed in Library See No. LT-137/98 for (1) and (2)]

Report and Accounts (1996-97) of the National Federation of (I) Fishermen's Cooperatives Limited, New Delhi, (II) Labour Cooperatives Ltd. New Delhi, (III) Urban Cooperative Bank and Credit Society Ltd., New Delhi and (IV) National Cooperative Union of India, New Delhi and (V) National Agricultural Cooperative Marketing Federation of India Ltd., New Delhi and related papers

SHRI R.K. KUMAR: Sir, On behalf of SHRI SOMPAL: I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (1) (a) Annual Report and Account of the National Federation of Fishermen's Cooperative's Limited, New Delhi, for the 1996-97, together with the Auditors' Report on the Accounts.